## HON'BLE HIGH COURT OF UTTARAKHAND AT NAINITAL

## **ROSTER OF HON'BLE BENCHES**

## W.E.F. 14.02.2024 (WEDNESDAY)

SL. NO.	HON'BLE DIVISION BENCHES	MATTERS
1	DIVISION BENCH -I	1. Tax and Excise (Appeals, Revisions and Applications)
	IN CHIEF JUSTICE'S COURT	2. Writ Petitions (Misc. Bench) including P.I.Ls. and matters related to the P.I.Ls
		3. Special Appeals
	HON'BLE THE CHIEF JUSTICE AND	4. Matters to be heard by the Commercial Appellate Division
	HON'BLE SHRI JUSTICE RAKESH THAPLIYAL	5. All Appeals (including under the Family Court Acts) heard by Division Bench
		<ol> <li>Matters in which Constitutional validity of any enactment, ordinance, rule, bye-law, regulation, policy <i>etc.</i> having the force of law is challenged</li> </ol>
		7. Company Appeals
		8. Contempt Appeals
		9. Criminal Contempt Petitions
		10.Other assigned matters.
		Admission, Orders and hearing including Fresh Cases.
2	DIVISION BENCH -II IN COURT No. 01	<ol> <li>Writ Petition Service Bench (Including all service matters pertaining to allocation of cadre)</li> </ol>
	HON'BLE SHRI JUSTICE MANOJ KUMAR TIWARI <i>AND</i>	<ol> <li>Division Bench Criminal Appeals, Criminal Revisions, Criminal Jail Appeals, Criminal Govt. Appeals</li> </ol>
	HON'BLE SHRI JUSTICE	3. Death Reference
	PANKAJ PUROHIT	4. Division Bench Criminal Writ Petitions
	(IN PRE-LUNCH SESSION AT 10:15 A.M.)	5. All Habeas Corpus Petitions
		6. Other assigned matters.
		Admission, Orders and hearing including Fresh Cases.

	HON'BLE SINGLE BENCHES	MATTERS
3	IN CHIEF JUSTICE'S COURT	1. Applications under the Arbitration and Conciliation Act, 1996
	HON'BLE THE CHIEF JUSTICE	2. Other assigned matters.
	(ON FRIDAY AT 2:00 P.M.)	Admission, Orders and Hearing including Fresh Cases.
4	COURT NO. 1	1. Writ Petition Misc. Single under Article 226 Constitution of India
	HON'BLE SHRI JUSTICE	2. Civil Contempt Petitions
	MANOJ KUMAR TIWARI	3. Transfer Applications under Section 24 of
	(IN POST-LUNCH SESSION AT	the Code of Civil Procedure
	2:00 P.M.)	<ol> <li>Transfer Applications under Section 407 of the Code of Criminal Procedure.</li> </ol>
		Admission, Orders and Hearing including Fresh Cases.
5	COURT NO. 2	1. Bail Applications
	HON'BLE SHRI JUSTICE	2. Anticipatory Bail Applications
	RAVINDRA MAITHANI	3. Criminal Revisions.
		<i>Admission, Orders and Hearing including</i> <i>Fresh Cases.</i>
6	COURT NO. 3	1. Appeals against Orders
	HON'BLE SHRI JUSTICE ALOK	2. First Appeals
	KUMAR VERMA	3. Second Appeals
		4. Matter relating to Commercial Division.
		5. Civil Revisions
		6. RERA Appeals
		7. Company Petitions
		8. Testamentary Cases
		9. Trade Union Appeals.
		Admission, Orders and Hearing including Fresh Cases.
7	COURT NO. 5	1. Writ Petitions (Criminal) under Article 226 and 227 of the Constitution of India
	HON'BLE SHRI JUSTICE RAKESH THAPLIYAL	<ol> <li>Applications under Section 482 of the Code of Criminal Procedure, 1973 of the year 2020 and onwards.</li> </ol>
	(AFTER DIVISION BENCH-I)	Admission, Orders and Hearing including Fresh Cases.

8	COURT NO. 6	1.	Writ Petitions Service Single
	HON'BLE SHRI JUSTICE PANKAJ PUROHIT	2.	Single Bench Criminal Appeals, Jail Appeals and Government Appeals upto the year of 2017
	(IN POST-LUNCH SESSION AT 02:00 P.M.)	3.	Criminal Misc. Case.
			Admission, Orders and Hearing including Fresh Cases.
9	COURT NO. 7	1.	Writ Petition Misc. Single under Article 227 Constitution of India
	HON'BLE SHRI JUSTICE VIVEK BHARTI SHARMA	2.	Single Bench Criminal Appeals, Jail Appeals and Government Appeals of the year 2018 and onwards
		3.	Applications under Section 482 of the Code of Criminal Procedure, 1973 upto the year 2019.
			<i>Admission, Orders and Hearing including</i> <i>Fresh Cases.</i>

## NOTE:-

1. Successive Bail Application of same accused be listed before the same Bench, if available, which has disposed of the previous Bail Application. In the event, same Bench is not available, Bail Application be listed as per this Roster.

2. All matters, on change of this Roster, shall stand released and shall be listed before the Benches, as per this Roster, except the matters, which are nominated or reserved for judgment or are part heard.

3. Any other matter, not mentioned in this Roster, shall be listed as per the special or general directions of Hon'ble the Chief Justice.

Date: 13.02.2024

--Sd.--(RITU BAHRI) CHIEF JUSTICE